Annexure-6											
Name of the Corporate Debtor: Hiranmaye energy limited; Date of commencement of CIRP:03-01-2024;											
List of Operational Creditors (Employees) (Amount in ₹)											
SI. No.	Name of authorised representative,		Details of claim received		Details of claim admitted			Amount	Amount	Amount of	Amount of
			Date of Receipt	Amount claimed	Amount of	Nature of claim	Whether	of of any	of any	claim under	claim not admitted
					claim		Related	contingen	mutual dues,that		
	if any				admitted		Party?	t claim			
1	-	Alok Kumar Bandyopadhyay	05-06-2024	1,13,462	-	Employee Dues	No	-	-	-	1,13,462
2	-	Jyotirmay Bhaumik	17-01-2024	2,58,832		Employee Dues	No	-	-	-	-
3	-	Rupak Das	17-05-2024	1,91,512	1,89,328	Employee Dues	No	-	-	=	2,184
4	-	S Sudhakar	15-05-2024	1,51,185	1,51,185	Employee Dues	No	-	-	-	-
5	-	Sujeeta Mahapatra	23-01-2024	38,41,234		Employee Dues	No	-	-	-	38,41,234
6	-	Somyaranjan Das	28-06-2024	67,450		Employee Dues	No	-	-	-	-
7	Rohit Sinha	-	15-10-2024	2,97,855	2,97,855	Employee Dues	No	-	-	-	-
		Total		49,21,530	9,64,650			-	-	-	39,56,880

Note:

- 1) Please note that the list of creditors as stated above is subject to updation as part of the ongoing verification process of claims by the IRP/RP, and clarifications, information and documents sought and received periodically from the creditors for substantiation or updation of the claims.
- 2) The amount admitted may undergo a modification at a subsequent stage, should new evidence, information or documents be brought to the notice of the IRP/RP and if such evidence, had it surfaced prior to such admission would have warranted a different treatment.
- 3) A claim from Mr. Rohit Sinha, on behalf of 124 employees was received on October 15, 2024, i.e., post the date of issuance of the Request for Resolution Plan. In accordance with Regulation 13(1B) read with Regulation 13 (1C) of the IBBI (CIRP) Regulations, 2016, the claim has been duly verified and collated as acceptable and placed before the Committee of Creditors in its 16th meeting held on October 29, 2024. Thereafter, in accordance with Regulation 13(1C) of the Insolvency and Bankruptcy Board of India (CIRP) Regulations, 2016, the undersigned filed an application bearing (I.A. (IB) No. 429/KB/2025 in CP (IB) No. 138/KB/2021) before the Hon'ble National Company Law Tribunal, Kolkata Bench for condonation of delay of the claim. The same was allowed vide an order dated April 30, 2025, passed by the NCLT.